

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/MP/2018

Subject : Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Pranurja Solution Limited (PSL)

Date of hearing : 21.1.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, PSL
Ms. Rimali Batra, Advocate, PSL
Shri Paritosh Goel, Advocate, PSL
Shri M.G. Ramachandran, Senior Advocate, IEX

Record of Proceedings

Learned senior counsel for Indian Energy Exchange (IEX) sought a week's time to file additional submission and requested that IEX may be impleaded as a party to the Petition.

2. After hearing the learned senior counsels for the parties, the Commission directed the Petitioner to implead IEX as a party to the Petition and to file revised memo of parties by 30.1.2020.

3. The Commission directed IEX to file its additional submission by 7.2.2020 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 14.2.2020. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**